

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

11. C.P.(IB)-2863(MB)/2019

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)
SHRI SHYAM BABU GAUTAM, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **02.12.2020**

NAME OF THE PARTIES: Origin Logistics Pvt Ltd

V/s

Pro Nutrition Pvt Ltd

SECTION 8 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The matter is taken up through virtual hearing.

Counsel appearing for the applicant is present. The petitioner failed to serve the notice on the respondent through substituted service as ordered by this tribunal on 27.09.2019. The counsel appearing for the applicant requested for extension of time for complying the order and assured to file appropriate application for adjournment for complying the order during the course of the day. This tribunal waited till 5:00 Pm and no application for adjournment for complying the order is filed by the counsel for the applicant as assured by him. It seems the applicant is not interested in prosecuting the above petition. Accordingly, the above company petition bearing no. 2863 of 2019 is dismissed for non-prosecution.

Sd/-
SHYAM BABU GAUTAM
Member (Technical)

Sd/-
H.V. SUBBA RAO
Member (Judicial)